

result of the depressed conditions of the capital market and has not been in line with the strong fundamentals and performance of IDBI.

(d) and (e) Does not arise.

Anti-Dumping Duty by European Union on Bed Linen

*250. SHRI CHANDU LAL AJMEERA :
DR. T. SUBBARAMI REDDY :

Will the Minister of COMMERCE be pleased to state :

(a) the quantity of bed linen exported to European Union during the last year;

(b) whether India has lodged its protest to the World Trade Organisation against the European Union for anti-dumping duty imposed on its bed linen exports;

(c) if so, whether any settlement/understanding has been offered by the European Union;

(d) if so, the details thereof; and

(e) the latest position in regard to the dispute?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) (a) During the year 1998, exports of Bed Linen to European Union Members States amounted to 20,144 tonnes valued at Rs. 529.87 crore.

(b) to (e) India has entered into consultations with the European Commission (EC) pursuant to Article 4 of the Understanding on Rules and Procedures Governing the Settlement of Disputes, Article XXIII of the General Agreement on Tariffs and Trade 1994 and Article 17 of the Agreement on Implementation of Article VI of GATT 1994 regarding imposition of anti-dumping duties on imports of cotton type bed linen from India. However, the European Commission has not so far offered any settlement/understanding in the matter.

[Translation]

Revival of Sick Public Sector Undertakings

*251. DR. CHINTA MOHAN :
SHRI BHAGWAN SHANKAR RAWAT :

Will the Minister of INDUSTRY be pleased to state :

(a) the number of sick Public Sector Undertakings in the country, State-wise;

(b) the steps proposed to be taken by the Government for the revival of these Undertakings;

(c) the total number of employees employed therein;

(d) whether Centre for Industrial and Economic Research has submitted study report on sickness of the PSUs;

(e) if so, the details thereof along with findings; and

(f) the steps being taken by the Government to check the increasing industrial sickness?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) to (c) As on 31.12.98, 65 CPSUs were registered with the BIFR. BIFR have so far approved revival package for 22 CPSUs, of which 5 CPSUs are no more sick. Besides, 2 CPSUs namely, Bharat Coking Coal Ltd. (BCCL) and Eastern Coalfields Ltd. (ECL) have been dropped on account of their networth being positive. Statewise list of BIFR referred CPSUs indicating number of employees therein is at statement attached. For sick industrial CPSUs, revival/rehabilitation plans are drawn in accordance with the sanctioned schemes of Board for Industrial and Financial Reconstruction (BIFR). As per Public Enterprises Survey Report 1997-98, there were 5,33,700 employees working in the BIFR referred sick PSUs.

(d) and (e) Centre for Industrial and Economic Research (CIER), commissioned by Standing Conference of Public Enterprises (SCOPE), have conducted a study on "Strategies for Action on Sick Central Public Enterprises". The report suggests some specific and some general measures for addressing the problems attached with sick PSUs, mechanism for handling such cases in a stipulated time frame by all concerned etc.

(f) Apart from sanctioned schemes of BIFR and enterprise specific measures, some general steps taken by the Government for checking on industrial sickness include financial/capital restructuring, entering into joint ventures for upgradation of technology or for expanding the available markets, professionalisation of PSU Boards, modernisation of plants and machineries, restructuring of manpower etc.

Statement

S. No.	Name of the Enterprise	No. of Employees
1	2	3
	ANDHRA PRADESH	
1.	Hindustan Fluorocarbons Limited	247
2.	Praga Tools Ltd.	1635
3.	Southern Pesticides Corporation Ltd.	248
	ASSAM	
4.	North Eastern Regional Agri. Marketing Corp. Ltd.	74